

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 20th day of January, 2010

ORIGINAL APPLICATION NO. 18/2010

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

R.S. Meena son of Late Shri Chotu Ram Meena aged about 47 years, resident of House No. 77 below Nahar Garh Fort, Meena Pada near Hanuman Temple, Jaipur. At present working as Store Keeper III CSD Depost, Jaipur.

.....APPLICANT

(By Advocate: Mr. S.N. Sharma)

VERSUS

1. Union of India through its Secretary to the Government of India, Ministry of Defence, Department of Defence, New Delhi.
2. The General Manager Canteen & Stores Department, 'Adelphi', 119 M.K. Road, Mumbai.
3. The Regional Manager (West) Canteen & Stores Department, T-4, Chitral Lines, Kirby Place, Delhi Cantt.
4. The Area Manager Canteen & Stores Department, Jaipur Cantt. Piru Lines, Behind Military Hospital, Jaipur.

.....RESPONDENTS

(By Advocate: -----)

ORDER (ORAL)

Heard learned counsel for the applicant. The grievance of the applicant is regarding his transfer vide impugned order dated 27.11.2009 (Annexure A/1) whereby he has been transferred from Jaipur to Leh. The applicant has also made representation to the authorities dated 08.12.2009. (Annexure A/2) whereby he has highlighted his personal problems and requested for cancellation of his transfer. This representation of the applicant has been recommended by the Jaipur authority to the Regional Manager (West), Canteen Stores Department, Delhi vide order dated 12.12.2009 (Annexure

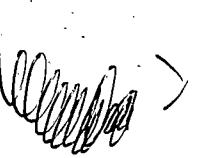
A/3). Pursuant to such application, the Regional Manager (West), Canteen Stores Department, Delhi had informed that transfer of the applicant has been reviewed and the applicant has been asked to explain his problems during inspection of the undersigned. The apprehension of the applicant is that the respondents are going to relieve him despite the fact that his request for transfer has been reviewed and the same has been kept pending vide order dated 23.12.2009 (Annexure A/4), which will be again considered during the course of inspection by the Regional Manager (West).

2. We have heard the learned counsel for the applicant. We are of the view that the matter can be disposed of at this stage in view of the letter of the Regional Manager (West), Canteen Stores Department, Delhi dated 23.12.2009 (Annexure A/4) whereby the request of the applicant for transfer has been kept pending and will be considered during the course of inspection of the Regional Manager (West).

3. In view of what has been stated above, we of the view that ends of justice will be met if the direction is given to the respondents not to relieve the applicant pursuant to impugned order dated 27.11.2009 (Annexure A/1) till the compliance of the order dated 23.12.2009 is made. Order accordingly. Needless to add that in case the applicant is still aggrieved by the order, it will be open for him to file substantive OA.

4. With these observations, the OA is disposed of at admission stage with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

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